

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW**

Original Application No. 332/00186/2017

This, the 10th day of May, 2018

Hon'ble Mr. Justice V.C. Gupta, Member (Judicial)

Arvind Kumar Maurya aged about 24 years son of Late Kapil Dev Maurya, resident of V-Peri Pokhar, P-Ballipur, Mankapur Bazar, District-Gonda.

.....Applicant

By Advocate : None.

Versus

1. Union of India through the Chief Post Master General, Uttar Pradesh Circle, Lucknow.
2. Chief Post Master General, Uttar Pradesh Circle, Lucknow.
3. Superintendent of Post Offices, Gonda Division, Gonda.

.....Respondents

By Advocate : Sri Rajesh Katiyar.

ORDER [Oral]

None is present for the applicant even on revised call. Learned counsel for the respondent is present. Pleadings in this case are complete. Hence, this matter is finally disposed off under Rule 15 of CAT (Procedure) Rule, 1987 after going through the record of the case and after hearing submissions made by the learned counsel for the respondents.

2. This Original Application has been filed challenging the order dated 17.01.2017 whereby the case of the applicant was not recommended for appointment on compassionate ground. While considering the case of compassionate appointment of the applicant on account of death of his father in harness on 08.08.2014, case of the applicant could be recommended in view

of limited number of vacancies and on the basis of comparative merit and suitability of all the candidates. The applicant has secured 41 merit points and last candidate whose name was recommended for appointment had secured 57 merit points. Consequently, the case of the applicant was not recommended.

3. The similar facts narrated in the counter reply.
4. Rejoinder has been filed where earlier stand taken by the applicant has been reiterated.
5. Considering the nature of the impugned order it appears that the case of the applicant has not been closed. Therefore, the case of the applicant must have been considered in the next CRC meeting as and when it takes place.
6. Consequently, this Original Application is finally disposed off with direction to the respondents to consider the claim of the applicant afresh for appointment on compassionate ground in accordance with law in the next CRC alongwith other suitable candidates under communication to the applicant.
7. There shall be no order as to costs.

(Justice V. C. Gupta)
Member (J)

JNS